

district of Orissa has been received from the State Government;

(b) whether it is a fact that there are a number of important places of tourist interest in the district like 'Guohandi', 'Dokrichanchara', 'Furlisharan', 'Ravandhar', 'Biripur', 'Mara-diguda', etc.;

(c) whether the Ministry has deputed a party or an officer to explore the potentialities of these places of tourist importance; and

(d) if so, whether the information would be placed on the Table of the House?

THE MINISTER OF TOURISM AND CIVIL AVIATION & LABOUR (SHRI J. B. PATNAIK): (a) No, Sir.

(b) These places would be of local interest, and may therefore have the potential to attract domestic tourists.

(c) No, sir. However, the Kalahandi District Administration has requested the State Government to survey the tourism potential of Dokarichanchara, Furlisharan and Gudahandi with a view to developing them as tourist centres. The matter therefore rest with the State Government.

(d) Does not arise.

जैन शुद्ध वनस्पति गाजियाबाद द्वारा आयातित
खाद्य तेल

2179. श्री चन्द्र पाल शैलानी : क्या वाणिज्य तथा नागरिक पूति मंत्री यह बताने की कृपा करेंगे कि :

(क) गाजियाबाद की "जैन शुद्ध वनस्पति" नामक कम्पनी द्वारा पिछले वर्ष आयात किये गये रेप-सीड तथा दूसरे खाद्य तेलों की मात्रा कितनी थी;

(ख) क्या सरकार को इस आयात में किये गये घोटाले की जानकारी है;

(ग) क्या केन्द्रीय जांच ब्यूरो इस सम्बन्ध में उक्त कम्पनी के विरुद्ध एक जांच कर रहा है; और

(घ) यदि हां, तो जांच की कब तक पूर्ण हो जाने की संभावना है ?

वाणिज्य तथा नागरिक पूति और इत्यात तथा खान मंत्री (श्री प्रणब मुखर्जी) : (क) विदेश व्यापार के आंकड़े फर्मवार नहीं रखे जाते। तथापि, इस फर्म को 1979 में 17.21 करोड़ रु० मूल्य के 27252 मि० टन आर०बी०डी० ताड़ के तेल के आयात के लिए 2 लाइसेंस दिये गये थे।

(ख) से (घ) अपेक्षित जानकारी एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Lock-out in Government Opium and Alkaloid Factory, Neemuch (M.P.)

2180. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that the management of Government Opium and Alkaloid Factory at Neemuch in the State of Madhya Pradesh have illegally declared lock-out last year and violated the written assurance in respect of the demands and grievances of the employees; and

(b) if so, whether Government proposes to look into the whole affairs and do the needful to bring about an amicable settlement of the dispute?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) Reports received by Government show that the management of the Government Opium and Alkaloid Factory at Neemuch did not declare any lock-out last year. On the contrary, certain workers belonging to Government Opium and Alkaloid Employees Sangh, Neemuch were on tool down strike from 25-10-79 to 28-10-79 and again remained on strike from 3-12-79 to 11-1-80. However, the factory was kept running

with the help of workers who were not on strike. The management did not violate any written assurance in respect of the demands and grievances of the employees.

(b) The Government have looked into the demands of the Government Opium and Alkaloid Employees Sangh, Neemuch and some demands like payment of the production award for the year 1978-79 have already been met.

Collection of Central Excise Duty, Export Duty and Corporation Tax from Tea

2181. SHRI ANANDA PATHAK: Will the Minister of FINANCE be pleased to state:

(a) what is the amount of money received by way of Central Excise Duty from tea during 1977-78 and 1978-79;

(b) the amount collected by way of Export Duty on tea, during 1977-78 and 1978-79; and

(c) the amount collected by way of Corporation Tax from the tea industry and the amount lying in arrear during the period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) The amount of Central Excise Duty received on tea during the years 1977-78 and 1978-79 is given below:

1977-78	Rs. 6063 lakhs
1978-79	Rs. 6478 lakhs

(b) The amount of Export Duty collected on tea during the years 1977-78 and 1978-79 is given below:

1977-78	Rs. 9843 lakhs
1978-79	Rs. 3959 lakhs

(c) The information regarding the amount of Corporation Tax and tax arrears from tea industry separately

is not available with the Government. However, the number of assessments completed and the tax demand raised in respect of tea Companies during the financial year 1977-78 are given below:

No. of assessments of Tea companies completed.	338
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Demand for Corporation tax raised against these Companies. 14.04 Crores.

Amount of Suspence Accounts lying with Life Insurance Corporation

2182. SHRI BAPUSAHEB PARULEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether huge amounts are lying with Life Insurance Corporation of India in Sundry|suspence accounts with them on behalf of the Policy holders paid towards premia;

(b) total such amounts lying as on 1st January, 1980 and period for which these are lying, year-wise and the reason for the same; and

(c) whether these amounts will be re-paid to the policy holders with interest and if so, when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) and (b) The amount paid by a policyholder towards premium is kept in deposit if—

(i) it falls short of the full premium; or

(ii) it is paid by quoting a wrong policy number or without quoting any policy number; or

(iii) it is paid after expiry of the days of grace and the requisite late fee is not paid; or

(iv) it is paid under a lapsed policy and the formalities for revival of the policy have not been completed.

On 1st January, 1980, the total amounts lying in the deposit account